The Industrial Disputes (Bihar Amendment) Act, 2018

Act 17 of 2019

Keyword(s):
Central Act Amendment, The Industrial Disputes Act, 1947
बिहार गजट
असाधारण अंक
बिहार सरकार द्वारा प्रकाशित

30 कार्तिक 1941 (श०)
(सं0 पटना 1279) पटना, बुधवार, 21 नवम्बर 2019

विभिन्न विभाग

अधिसूचना
21 नवम्बर 2019

सं0 एल०जी0-01-13/2018-8351/लेख—बिहार विधान मंडल द्वारा यथाप्राप्ति का निर्मलिखित अधिनियम, बिसमर महामहिम राष्ट्रपति दिनांक 28 अक्टूबर 2019 को अनुमति दे चुके हैं, इसके द्वारा सर्व-साधारण की सूचना के लिये प्रकाशित किया जाता है।

बिहार-राज्यपाल के आदेश से
मन सिंह औरोफिक,
सरकार के सचिव।
To amend The Industrial Disputes Act, 1947 (Act 14 of 1947).

Be it enacted by the Legislature of the State of Bihar in the sixty nineth year of the Republic of India as follows :-

1. Short title, extent and commencement.— (1) This Act may be called The Industrial Disputes (Bihar Amendment) Act, 2018;

(2) It shall extend to the whole of the State of Bihar.
(3) It shall come into force from the date of its publication in official gazette.

2. (2) Amendment of Section 2 Central Act 14 of 1947: Clause (s) of Section 2 of the Industrial Disputes Act, 1947, shall be substituted by the following :-

“(s) ‘workman’ means any person (including an apprentice) employed in any industry to do any manual, unskilled, skilled, technical, operational, clerical or supervisory work or for the promotion of sales for hire or reward, whether the terms of employment be express or implied, and for the purposes of any proceeding under this Act in relation to an industrial dispute, includes any such person who has been dismissed, discharged or retrenched in connection with, or as a consequence of, that dispute, or whose dismissal, discharge or retrenchment has led to that dispute, but does not include any such person -

(i) Who is subject to the Air Force Act, 1950(45 of 1950), or the Army Act, 1950 (46 of 1950), or the Navy Act, 1957 (62 of 1957); or
(ii) Who is employed in the police service or as an officer or other employee of a prison; or
(iii) Who is employed mainly in a managerial or administrative capacity; or
(iv) Who, being employed in a supervisory capacity, draws wages exceeding ten thousand rupees per mensem or exercises, either by the nature of the duties attached to the office or by reason of the powers vested in him, functions mainly of a managerial nature.

MADAN KISHORE KAUSHIK,
Secretary to Government of Bihar.